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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE PRANAY VERMA**

**ON THE 19<sup>th</sup> OF APRIL, 2024**

**WRIT PETITION No. 10346 of 2024**

**BETWEEN:-**

**BHAWNA SAVRIYA W/O MOHANLAL SAVRIYA, AGED  
ABOUT 47 YEARS, OCCUPATION: BUSINESS, R/O  
NAVALPURA WARD NO. 03, AMIT COLONY, BARWANI  
(MADHYA PRADESH)**

**.....PETITIONER**

**(BY SHRI MOHD. RAFIK SHEIKH - ADVOCATE)**

**AND**

**1. STATE OF MADHYA PRADESH THROUGH  
PRINCIPAL SECRETARY, TRANSPORT  
DEPARTMENT, VALLABH BHAWAN, BHOPAL  
(MADHYA PRADESH)**

**2. SECRETARY, REGIONAL TRANSPORT  
AUTHORITY, INDORE (MADHYA PRADESH)**

**.....RESPONDENTS**

**(BY SHRI KAPIL MAHANT - PANEL LAWYER)**

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*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

By this petition the petitioner has prayed for the following reliefs:

i) Issue a writ in the nature of mandamus to direct the respondent No.2 to consider the application of the petitioner for permit from Bardawni to Morkatta via Pichodi, Palya Bhanati, Bijasan, according to the age limit of the vehicle as per the date of registration i.e.12.01.2010 and permit the petitioner to operate the present vehicle on the permit continuously till 12.1.2025.

ii) Issue any other writ order or direction as this Hon'ble Court deems fit.

2. Learned counsel for the petitioner submits that the petitioner has already made an application Annexure P/4 on 21.04.2023 for renewal of permit before respondent No.2 which has not been decided as yet. It is submitted that the said application deserves to be directed to be decided in accordance with law and by taking into consideration the order dated 11.12.2023 passed in W.P. No.30235 of 2023 [*Virendra Singh vs. State of M.P. and others*].

3. Learned counsel for the respondents has submitted that the application of the petitioner shall be decided expeditiously.

4. Thus, in view of the available facts of the case, it is directed that the application dated 21.03.2023 (Annexure P/4) of the petitioner be decided by respondent No.3 within a period of 30 days from the date of receipt of certified copy of this order in accordance with law and by taking into consideration the judgment of this order in *Virendra Singh (supra)*.

5. With the aforesaid, without expressing any opinion on merits, the petitioner stands disposed off.

(PRANAY VERMA)  
JUDGE